

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.V, Madurai

Thursday 8th day of October 2020

Crmp.No.744/ 2020

Paranthaman  
S/o.Paramasamy

...Petitioner/ Owner

vs

State rep. by Inspector of police,  
S.S.Colony Police Station,  
Crime No.2045/2020  
U/sec. 392 of IPC

... Respondent/Complainant

For petitioner/accused: P.Ganesan, Advocate,

For Respondent/Complainant: Mrs.R.Thilagarani,M.L.,Grade II Assistant Public Prosecutor

**08.10.2020**

**ORDER**

1. This petition is filed U/s.457 and 451 Crpc For returning of the property viz OPPO 492020 Cell Phone remanded in R.P.R.No. 317/2020 as interim custody to the petitioner.

2. Notice issued and the prosecution has filed their reply.

3. The learned counsel for the petitioner would contend that the case property belonged to the petitioner. This petitioner is the defacto complainant. FIR in Crime No.2045/2020 in the file of S.S.Colony Police Station, for offence U/sec. 392 of IPC and now the property is said to have been seized by the police and handed over in court. Hence, the petitioner prays that this petition may be allowed.

4. On the other hand the prosecution state that as per police report this petitioner is a defacto complainant. After due verification of ownership and identity of the above said property this Hon'ble court may passed appropriate order. And any condition may be imposed by this Hon'ble Court.

5. This court has taken into consideration all the above facts and circumstances of the case and the property has been recovered from the accused. Further the Hon'ble Supreme Court of India in the recent decision as reported in 2003(1) C.T.C page 175-Sundarbhai Ambalal Desai Vs.state of Gujarat has laid down certain guidelines to the Magistrates to hand over the properties at the pre-trial stage. Taking all the facts and circumstances of this case and guidelines issued by the Hon'ble Supreme Court of India it will be just and proper to hand over the property to the petitioner herein as interim custody. After all, the petitioner is going to hold the property in the capacity of a bailee or trustee.

6. In the result, the case property Viz. OPPO 492020 Cell Phone remanded in R.P.R.No. 317/2020 is directed to be handed over to the petitioner herein as interim custody on the following conditions:

1. The petitioner shall produce the photograph of the property and panchanama.
2. The Petitioner/Owner has to execute bond for himself with one another surety for a sum of Rs.15,000/- each.
3. He shall not alienate or change the nature of the property without permission of this court.
4. He shall produce the same as and when required in court.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 8th day of October 2020.

(Sd-E.Pravinkumar)  
Judicial Magistrate No. V,  
Madurai..